

03.06.1993

(16)

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Item:18.

RA:168/93

MP:1522/93

OA:3012/91

Present: Shri S.N. Gupta, counsel for the applicant.

This review is filed against the order of this tribunal in OA 3012/91 rendered on 27.1.93. In this, there appears to be a typographical error. In this there is a direction at para-2, 4th line of the above OA that "He has filed a representation dated 2.5.91 giving names of 4 employees".

In this connection, the review is filed that a typographical error has occurred in the judgement while the representation made which is at annexure 14 at page 24 in the main OA which I have perused through.

In the circumstances, the applicant has got a point in his favour. However, a petition for condonation of delay is filed in view of the fact that *True is delay and* a typographical error has crept in the judgement is correct.

MP for condonation of delay is heard and allowed.

I, therefore, direct the Registry to amend the date of representation from 2.5.91 by replacing the date as 8.5.91 and take action in supplying the copies to all parties, as could be seen from the records. (P)

The RA is allowed with these direction. No order as to costs.

msb
(C.J. ROY)
MEMBER(J)
03.06.1993

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